

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6569  
ANSWERED ON:09.05.2002  
RETIRED JUDGES OFFER TO DISPOSE OF PENDING CASES  
CHELLAMELLA SUGUNA KUMARI

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) whether a group of retired judges of Patna High Court has offered to return to the bench to assist the court for disposing of over 100,000 pending cases; and

(b) if so, the response of the Government in this regard ?

**Answer**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) and (b) The Bihar Retired High Court Judges Society, in their meeting held on 20.1.2002, resolved to offer assistance in early disposal of pending cases in the Patna High Court, A copy of this resolution has been forwarded to the Union Government as well as the Hon`ble Chief Justice of India and the Hon`ble Chief Justice of the Patna High Court. It is for the Patna High Court to take a view in the matter.

As per the available figures, the number of cases pending in the Patna High Court was 80,956 as on 31.12.2001.

The Judge strength of each High Court is reviewed, every 3 years, taking into account certain parameters including the institution and the backlog of cases. The last such review was done in 1999 and the next review in respect of all High Courts, including Patna High Court, is due during the current year.